



**Central Administrative Tribunal
Jammu Bench, Jammu**
Hearing through video conferencing

T.A. No.61/5609/2020

This the 30th December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Iram Sabha (Shafi) aged about 21 years,
D/o Late Sh.Mohd. Shafi Rather,
R/o Green Model Academy,
Kishtwas District Kishtwar

.....Applicant
(Mr. Mohsin Bhatt, Advocate)

Versus

1. State of Jammu and Kashmir,
Through Commissioner/Secretary
Technical Education Department,
Civil Secretariat, Srinagar.
2. Director,
Technical Education,
J&K Government, Srinagar.
3. Superintendent
Industrial Training Institute,
Ramban.
4. Mrs.Rehmana Begum,
Wife of Late Mohd.Shafi Rather,
R/o Nai Basti Tehsil Banihal,
District Ramban.

..... Respondents
(Mr. Amit Gupta, AGG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Shri Mohsin Bhatt, learned counsel for the applicant submits that the TA has become infructuous and the same may be disposed of accordingly.

2. In view of the submission made by the learned counsel for the applicant, the TA is dismissed. No costs.

**(Rakesh Sagar Jain)
Member (J)**

Ak/-